

**ANNUAL REPORT OF THE HINDUSTAN
PHOTO FILMS MANUFACTURING Co.**

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following papers:

(i) (a) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1961-62, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, See No. LT-393/62].

(ii) Report of the Organisa-tional Committee for Small Scale Industries. [Placed in Library, See No. LT-394/62].

**RULES UNDER THE APPRENTICES ACT,
1961**

The Deputy Minister in the Ministry of Labour and Employment and Planning (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Hathi, I beg to lay on the table—

(i) a copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—

(a) The Central Apprenticeship Council Rules, 1962 published in Notification No. G.S.R. 608 dated the 28th April, 1962. [Placed in Library, See No. LT-395-62].

(b) The Apprenticeship Rules, 1962 published in Notification No. G.S.R. 1134 dated the 28th August, 1962. [Placed in Library, See No. LT-396/62].

(ii) a copy each of the following papers:—

(a) Report on the accident in the Sitanala Colliery on the 19th July, 1962. [Placed in Library, See No. LT-397/62].

(b) Statement regarding ratification by the Government of India of the Instrument for the Amendment of the Constitution of the International Labour Organisation, 1962. [Placed in Library See No. LT-398/62]

12:38 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1962, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment; the Constitution (Thirteenth Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 28th August, 1962."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1962, agreed without any amendment to the State of Nagaland Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 29th August, 1962."

12:39 hrs.

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the sittings of the House in their Second Report have recommended that leave of absence be granted to the following